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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 329/2003 In
O.A. NO. 310/2003
M.A. NO. 2314/2003

New Delhi this the 11th day of November, 2003.

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN

HON'BLE SHRI S.K. NAIK, MEMBER (A)

Smt. Kawal,
W/o Sardar Sukhbir Singh
R/o 15/603, Gali Awvewali
Ajitgarh, Tarn Taran
District Amritsar,
Punjab

.... Applicant

Versus

1. Govt. of NCT of Delhi
Through the Chief Secretary
Players Building, Near ITO
IP Extension, Delhi
2. The Secretary,
Department of Education
Govt. of NCT of Delhi
Old Secretariat,
Delhi-54
3. The Director of Education
Govt. of NCT of Delhi
Old Sectt., Alipur Road,
Delhi-54
4. Deputy Director of Education (East)
Rani Garden, Geeta Colony,
Delhi

.... Respondents

O R D E R (BY CIRCULATION)

Justice V.S. Aggarwal:-

Smt. Kawal had filed O.A. No. 310/2003 which was disposed of by this Tribunal by an order passed on 7.8.2003. The impugned order was quashed. We made clear that the disciplinary authority from the stage the note of disagreement had been recorded,



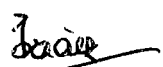
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if deemed appropriate, may pass a fresh order. It was held that the applicant was entitled to reinstatement with consequential benefits.

2. Applicant seeks review of the said order mentioning that this Tribunal had not directed the department to place the applicant under deemed suspension and had ordered for consequential benefits.

3. The order passed makes it clear that the applicant is entitled to reinstatement in accordance with the rules. There is no error apparent on the face of the record to prompt us to review the order.

4. The review application being without merit must fail and is dismissed by circulation.


(S.K. Naik)
Member (A)


(V.S. Aggarwal)
Chairman

/sns/